

**Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section**

Minutes of NC-V meeting due for 12.02.2015 and actual held on 19.02.2015

The meeting No.41/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4)) was due for 12.02.2015 and actual held on 19.02.2015 in Conference Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Barinder Singh, Asstt. Director	MSME
3.	Shri J.D Giri, Vice President	AEPC
4.	Shri R.L. Meena, FTDO	DGFT

The agenda for meeting No.41/AM-15 dated 12.02.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING : 41/84-ALC3/2014 **MEETING DATE** :12.02.2015
NUMBER

1	Case No.: 15/30/84-ALC3/2014	Party Name: S.BASKAR (PROP. NSB TECHNOLOGIES),	Meet No/Date:41/84-ALC3/2014 12.02.2015	Status: Rejected
	HQ File 01/84/050/00254/AM15	RLA File : 07/24/040/00171/AM15	Lic.No/Date:0710106576 27.08.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm did not furnish the requisite information/documents in this case. Therefore the committee was constrained to reject the case.

2	Case No.: 6/30/84-ALC3/2014	Party Name: ROYAL TOUCH FABLON PVT. LTD.,	Meet No/Date:41/84-ALC3/2014 12.02.2015	Status: Deferred
	HQ File 01/84/050/00245/AM15	RLA File : 02/24/040/00114/AM15	Lic.No/Date:0210204971 12.09.2014	Deferred date 12.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of Department of C & PC. It was decided to defer the case for re-listing on 12.03.2015.

3	Case No.: 19/29/84-ALC3/2014	Party Name: KERALA BALERS PVT. ITD	Meet No/Date:41/84-ALC3/2014 12.02.2015	Status: Deferred
	HQ File 01/84/050/00234/AM15	RLA File : 10/24/040/00055/AM15	Lic.No/Date:1010058820 01.10.2014	Deferred date 12.03.2015





Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). It was decided to defer the case for re-listing on 12.03.2015.

4	Case No.: 11/30/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 41/84-ALC3/2014 12.02.2015	Status: Deferred
	HQ File 01/84/050/00250/AM15	RLA File : 35/24/040/00017/AM15	Lic.No/Date:3510044557 10.10.2014	Deferred date 12.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). It was decided to defer the case for re-listing on 12.03.2015.

5	Case No.: 16/30/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date: 41/84-ALC3/2014 12.02.2015	Status: Deferred
	HQ File 01/84/050/00255/AM15	RLA File : 07/24/040/00245/AM15	Lic.No/Date:0710106814 10.10.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). It was decided to defer the case for re-listing on 05.03.2015.

6	Case No.: 18/30/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 41/84-ALC3/2014 12.02.2015	Status: Approved
	HQ File 01/84/050/00257/AM15	RLA File : 35/24/040/00019/AM15/	Lic.No/Date:3510044562 20.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their I.D. Note No. 37(5)/121/2014-15/33 dated 19.02.2015,as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	100% Cotton woven dyed fabric with flame resistant finish (120+-10% GSM), quilted	26000 Meters	Raw cotton nature fibre	5896 Kgs.
			Vat dyes	70 Kgs
			Flacon (FR chemicals)	2068 Kgs (@ 442 gms/Kg of fabric
			Ukadan flame resistant chemicals	220 Kgs. (@ 47 gms/ Kg. of fabric)

with 95% meta aramid fibre and 5% para aramid fibre blended gray knitted fabric GSM 100.	Silastan	18.72 Kgs.
	Ukanol 1606	65.52 Kgs
	Ukanol 1707	65.52 Kgs
	Polyvinyl Alcohol	46.8 Kgs
	FR Threads	171.6 Kgs
	Meta Aramid Fibre	4075 Kgs
	Para aramid Fibre	214 Kgs
	Furnace Oil	As per fuel policy

Dyes and Chemicals mentioned in items of import at S.No.5 shall be restricted to 26% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5. The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

7	Case No.: 11/34/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:41/84-ALC3/2014 12.02.2015	Status: Deferred
	HQ File 01/84/050/00282/AM15	RLA File : 35/24/040/00018/AM15/	Lic.No/Date:3510044563 20.10.2014	Deferred date 12.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their comments. As informed by DC (MSME) a deficiency letter has also been issued to the firm vide their letter dated 19.02.2015. It was decided to defer the case for re-listing on 12.03.2015.

8	Case No.: 10/30/84-ALC3/2014	Party Name PRICE AND BUCKLAND (INDIA) PVT. LTD.	Meet No/Date:41/84-ALC3/2014 12.02.2015	Status: Deferred
	HQ File 01/84/050/00249/AM15	RLA File : 05/24/040/00298/AM15/	Lic.No/Date:0510391709 22.10.2014	Deferred date 12.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their comments. It was decided to defer the case for re-listing on 12.03.2015.

9	Case No.: 9/30/84-ALC3/2014	Party Name SUPERFIL PRODUCTS LIMITED	Meet No/Date:41/84-ALC3/2014 12.02.2015	Status: Deferred
	HQ File 01/84/050/00248/AM15	RLA File : 04/24/040/00186/AM15	Lic.No/Date:0410159626 27.10.2014	Deferred date 12.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their comments. It was decided to defer the case for re-listing on 12.03.2015.

10	Case No.: 4/34/84-ALC3/2014	Party Name SUNNY INTERNATIONAL LTD.	Meet No/Date:41/84-ALC3/2014 12.02.2015	Status: Deferred
	HQ File 01/84/050/00275/AM15	RLA File : 33/24/040/00013/AM15	Lic.No/Date: 3310030123 30.10.2014	Deferred date 12.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP and DC (MSME) for their comments. It was decided to defer the case for re-listing on 12.03.2015.

11	Case No.: 8/34/84-ALC3/2014	Party Name P.K. OVERSEAS	Meet No/Date:41/84-ALC3/2014 12.02.2015	Status: Deferred
	HQ File 01/84/050/00279/AM15	RLA File : 07/24/040/000339/AM15	Lic.No/Date:0510391869 0505.11.2014	Deferred date 12.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the matter to DIPP for their comments. It was decided to defer the case for re-listing on 12.03.2015

12	Case No.: 7/34/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:41/84-ALC3/2014 12.02.2015	Status: Deferred
	HQ File 01/84/050/00278/AM15	RLA File : 07/24/040/00355/AM15	Lic.No/Date:0510391923 11.11.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 05.03.2015.

13.	6/34/84-ALC3/2014	Party Name: GAURAV INTERNATIONAL	Meet No/Date:41/84-ALC3/2014 12.02.2015	Status: Approved
	HQ File 01/84/050/00277/AM15	RLA File : 05/23/040/00356/AM15	Lic.No/Date 0510391979 13.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per CAD, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
-------	----------------	-----------------	-------------	------------------

1.	Ladies Blouse made of 100% Polyester dyed woven fabric GSM =82+-10% (style No. 08/02096/A)	5250 Nos.	100% Polyester dyed woven fabric GSM =82+-10%	2.75 Sqm per piece
----	--	-----------	---	--------------------

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

14	Case No.: 1/41/84-ALC3/2014	Party Name: CHHATARIYA FIRETECH INDUSTRIES.	Meet No/Date:41/84-ALC3/2014 12.02.2015	Status: Deferred
	HQ File 01/84/050/00369/AM15	RLA File : 03/94/040/00776/AM15	Lic.No/Date:0310791052 13.11.2014	Deferred date 12.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 12.03.2015.

15	Case No.: 3/37/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:41/84-ALC3/2014 12.02.2015	Status: Deferred
	HQ File 01/84/050/00310/AM15	RLA File : 07/24/040/00311/AM15	Lic.No/Date:0710107061 26.11.2014	Deferred date 12.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.03.2015.

(16)

Case No.535	M/s Richa & Company, Gurgaon
NC 41/AM-15, dt. 12.02.2015	File No.01/84/171/196/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510386317 dated 12.05.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 12.03.2015.

(17)

Case No536	M/s Gaurav International, Gurgaon
NC 41/AM-15, dt. 12.02.2015	File No.01/84/171/00210/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510392064 dated 19.11.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 12.03.2015.




(18)

Case No537	M/s Gaurav International, Gurgaon
NC 41/AM-15, dt. 12.02.2015	File No.01/84/171/00195/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510391233 dated 19.09.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 12.03.2015.

(19)

Case No538	M/s Dhruv Globals Ltd.
NC 41/AM-15, dt. 12.02.2015	File No.01/84/171/00199/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510361429 dated 01.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 12.03.2015.

(20)

Case No539	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 41/AM-15, dt. 12.02.2015	File No.01/84/171/00196/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510381003 dated 05.03.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 12.03.2015.

(21)

Case No540	M/s Chelsea Mills
NC 41/AM-15, dt. 12.02.2015	File No.01/84/171/00171/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510389084 dated 25.06.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 12.03.2015.

(22)

Case No541	M/s Chelsea Mills
NC 41/AM-15, dt. 12.02.2015	File No.01/84/171/00117/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510361798 dated 02.08.2013.	



Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 12.03.2015.

(23)

Case No542	M/s Chelsea Mills
NC 41/AM-15, dt. 12.02.2015	File No.01/84/171/00125/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 051033092 dated 02.03.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 12.03.2015.

(24)

Case No543	M/s Chelsea Mills
NC 41/AM-15, dt. 12.02.2015	File No.01/84/171/00124/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510389084 dated 12.02.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 12.03.2015.

(25)

Case No.544	M/s Lumens India.
NC 41/84/AM-15 dt 12.02.2015	File No.01/84/050/0005/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0210200289 dated 20.02.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DIPP vide their OM No. 7/318/2014 -TSW dated 19.02.2015, as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed for 1 pair
1.	Para Aramid Gloves	1200 Pairs	Para Aramid Fabric GSM 650 width 100Cms	Net + 5%
2.	Para Aramid Gloves with leather & linen metallized	1200 Pairs	Para Aramid Fabric GSM 370, per Sqm width 100Cms	Net +5%
			Fabric linen/metallised width 150 Cms	Net +5%

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions (26)

Case No.545	M/s Kiran Associates, Gurgaon
NC 41/84/AM-15 dt 12.02.2015	File No.01/84/050/00043/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510383072 dated 28.03.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard to Mr Vibhu Sehgal, Director of the firm. He explained the matter before the committee in detailed and submitted samples of all products mentioned in this authorization. After deliberations with the technical members presented in the meeting, committee decided to ratify the authorization issued in this case as detailed below:

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Women skirt made of 100% silk habutai woven RFD fabric, GSM-44+/-10%, having imported fabric 22Kgs, Style No.:Pario skirt)	22 Kgs (150Nos)	100% silk habutai woven RFD fabric, GSM-44+/-10%,	31.240 Kgs
2.	Women Dressing Gown made of 100% silk habutai woven RFD fabric, GSM-44+/-10%, having imported fabric 26Kgs, (Style No.: Summer Coat)	26Kgs (100Nos).	100% silk habutai woven RFD fabric, GSM-44+/-10%,	36.920Kgs
3.	Women Trouser made of 100% silk habutai woven RFD fabric, GSM-44+/-10%, having imported fabric 24gs, Style No.: Pario Pant)	24Kgs (200Nos).	100% silk habutai woven RFD fabric, GSM-44+/-10%,	34.080Kgs
4.	Women Trouser made of 100% silk habutai woven RFD fabric, GSM-44+/-10%, having imported fabric 15Kgs, (Style No.: Thai Pant)	15Kgs (150Nos).	100% silk habutai woven RFD fabric, GSM-44+/-10%,	21.300Kgs
5.	Women Dress made of 100% silk habutai woven RFD fabric, GSM-44+/-10%, having imported fabric 15Kgs, (Style No.: Summer Dress)	15Kgs (200Nos)	100% silk habutai woven RFD fabric, GSM-44+/-10%,	21.300Kgs
6.	Scarf made of 100% silk habutai woven RFD fabric, GSM-44+/-10%, having imported fabric 19Kgs, Style No.:Silk scarf)	19Kgs (200Nos.)	100% silk habutai woven RFD fabric, GSM-44+/-10%,	26.980Kgs
7.	Women Shorts made of 100% silk habutai woven RFD fabric, GSM-44+/-10%, having imported fabric 10Kgs, (Style No.:Pario Short)	10Kgs (200Nos)	100% silk habutai woven RFD fabric, GSM-44+/-10%,	14.200Kgs

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.




(27)

Case No.546	M/s Fashion Accessories, Gurgaon
NC 41/84/AM-15 dt 12.02.2015	File No.01/84/171/148/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510369394 dated 25.10.2013.	

Decision: The Committee considered the case as per agenda along with other relevant papers and heard to Mr A.K. Jain, General Manager (Commercial) and two other Technical persons of the applicant firm. They explained the matter in detailed before the committee. Accordingly, Committee after deliberations with the members presented in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Sham made of 100% cotton knitted fabric, GSM-160+/-10%, Size-20"X36"	796 Nos.	100% cotton knitted fabric, GSM-160+/-10%,	1.70 Sq. meter per piece
2.	Sham made of 100% cotton knitted fabric, GSM-160+/-10%, Size-26"X26"	1282 Nos.	100% cotton knitted fabric, GSM-160+/-10%,	1.73 Sq. meter per piece
3.	Sham made of 100% cotton knitted fabric, GSM-160+/-10%, Size-20"X26"	2648 Nos.	100% cotton knitted fabric, GSM-160+/-10%,	1.39 Sq. meter per piece
4.	Duvet Cover made of 100% cotton knitted fabric, GSM-160+/-10%, Size-92"X108"	1470 Nos.	100% cotton knitted fabric, GSM-160+/-10%,	18.27 Sq. meter per piece
5.	Duvet Cover made of 100% cotton knitted fabric, GSM-160+/-10%, Size-88"X92"	1490 Nos.	100% cotton knitted fabric, GSM-160+/-10%,	16.08 Sq. meter per piece
6.	Duvet Cover made of 100% cotton knitted fabric, GSM-160+/-10%, Size-68"X86"	50 Nos.	100% cotton knitted fabric, GSM-160+/-10%,	13.91 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(28)

Case No.547	M/s Fashion Accessories, Gurgaon
NC 41/84/AM-15 dt 12.02.2015	File No.01/84/171/149/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510369394 dated 25.10.2013.	

Decision: The Committee considered the case as per agenda along with other relevant papers and heard to Mr A.K. Jain, General Manager (Commercial) and two other Technical persons of the applicant firm. They explained the matter in detailed before the committee. Accordingly, Committee after deliberations with the members presented in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-



S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flat Sheet made of 100% Linen woven fabric GSM 175+-10%, Size: 110"X108"	500 Nos	100% Linen woven fabric GSM 175+-10%,	9.05 Sqm per piece
2.	Fitted Sheet made of 100% Linen woven fabric GSM 175+-10%, Size: 78"X80"+16	400 Nos	100% Linen woven fabric GSM 175+-10%,	9.05 Sq. meter per piece
3.	Fitted Sheet made of 100% Linen woven fabric GSM 175+-10%,Size-72"X84"+16	400 Nos.	100% Linen woven fabric GSM 175+-10%,	9.37 Sq. meter per piece
4.	Pillow Case made of 100% Linen woven fabric GSM 175+-10%,Size-20"X32"	1000 Nos.	100% Linen woven fabric GSM 175+-10%,	1.10 Sq. meter per piece
5.	Pillow case made of 100% Linen woven fabric GSM 175+-10%,, Size-20"X40"	1000 Nos.	100% Linen woven fabric GSM 175+-10%,	1.679 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

29)

Case No.548	M/s Fashion Accessories, Gurgaon
NC 41/84/AM-15 dt 12.02.2015	File No.01/84/171/147/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510369394 dated 25.10.2013.	

Decision: The Committee considered the case as per agenda along with other relevant papers and heard to Mr A.K. Jain, General Manager (Commercial) and two other Technical persons of the applicant firm. They explained the matter in detailed before the committee. Accordingly, Committee after deliberations with the members presented in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Quilt made of Linen /cotton woven fabric, (Linen more than 50%), GSM-140+/-10%, Size-36"X50"	1000 Nos.	Linen /cotton woven fabric, (Linen more than 50%), GSM-140+/-10%,	3.42 Sq. meter per piece
2.	Crib Skirt made of Linen /cotton woven fabric, (Linen more than 50%), GSM-140+/-10%, Size-28"X52"+16"	1000 Nos.	Linen /cotton woven fabric, (Linen more than 50%), GSM-140+/-10%,	2.25 Sq. meter per piece
3.	Bumper made of Linen /cotton woven fabric, (Linen	950 Nos.	Linen /cotton woven fabric, (Linen more than	1.91 Sq. meter per




	more than 50%), GSM-140+/-10%, Size-9.75''X160''		50%), GSM-140+/-10%, width 42''	piece
4.	Sham made Linen /cotton woven fabric, (Linen more than 50%), GSM-140+/-10%, Size-12''X16''	500 Nos.	Linen /cotton woven fabric, (Linen more than 50%), GSM-140+/-10%, width 42''	0.39 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(30)

Case No.549	M/s Fashion Accessories, Gurgaon
NC 41/84/AM-15 dt 12.02.2015	File No.01/84/171/146/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510369394 dated 25.10.2013.	

Decision: The Committee considered the case as per agenda along with other relevant papers and heard to Mr A.K. Jain, General Manager (Commercial) and two other Technical persons of the applicant firm. They explained the matter in detailed before the committee. Accordingly, Committee after deliberations with the members presented in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Comforter Cover made of 100% Linen woven fabric GSM 175+/-10%, Size: 94''X96''	250 Nos	100% Linen woven fabric GSM 175+/-10%,	19.88 Sq. meter per piece
2.	Comforter Cover made of 100% Linen woven fabric GSM 175+/-10%, Size: 110''X96''	400 Nos	100% Linen woven fabric GSM 175+/-10%,	22.69 Sq. meter per piece
3.	Sham made of 100% Linen woven fabric GSM 175+/-10%,Size-20''X28''	450 Nos.	100% Linen woven fabric GSM 175+/-10%,	1.69 Sq. meter per piece
4.	Sham made of 100% Linen woven fabric GSM 175+/-10%,Size-20''X36''	350 Nos.	100% Linen woven fabric GSM 175+/-10%,	2.12 Sq. meter per piece
5.	Pillow made of 100% Linen woven fabric GSM 175+/-10%,, Size-12''X24''	100 Nos.	100% Linen woven fabric GSM 175+/-10%,	0.69 Sq. meter per piece
6.	Pillow made of 100% Linen woven fabric GSM 175+/-10%,Size-18''X18''	100 Nos.	100% Linen woven fabric GSM 175+/-10%,	0.90 Sq. meter per piece
7.	Quilted Comforter Cover made of 100% Linen woven fabric GSM 175+/-10%, Size: 94''X96''	250 Nos.	100% Linen woven fabric GSM 175+/-10%,	3.73 Sq. meter per piece
8.	Quilted Comforter Cover made	250	100% Linen woven	4.03 Sq.




	of 100% Linen woven fabric GSM 175+-10%, Size: 110"X96"	Nos	fabric GSM 175+- 10%,	meter per piece
9.	Quilted Sham made of 100% Linen woven fabric GSM 175+- 10%, Size:20"X28"	200 Nos	100% Linen woven fabric GSM 175+- 10%,	1.46 Sq. meter per piece
10.	Quilted Sham made of 100% Linen woven fabric GSM 175+- 10%, Size: 20"X36"	250 Nos	100% Linen woven fabric GSM 175+- 10%,	1.76 Sq. meter per piece
11	Quilted Sham made of 100% Linen woven fabric GSM 175+- 10%, Size: 26"X26"	250 Nos	100% Linen woven fabric GSM 175+- 10%,	1.70 Sq. meter per piece
12.	Pillow made of 100% Linen woven fabric GSM 175+-10%, Size-14"X26"	150 Nos	100% Linen woven fabric GSM 175+- 10%,	0.95 Sq. meter per piece
13.	Pillow made of 100% Linen woven fabric GSM 175+- 10%,Size-18"X18"	150 Nos.	100% Linen woven fabric GSM 175+- 10%,	0.90 Sq. meter per piece
14.	Flat Sheet made of 100% Linen woven fabric GSM 175+- 10%,Size-92"X108"	100 Nos	100% Linen woven fabric GSM 175+- 10%,	10.93 Sq. meter per piece
15.	Flat Sheet made of 100% Linen woven fabric GSM 175+- 10%,Size-60"X80"+16	110 Nos	100% Linen woven fabric GSM 175+- 10%,	10.93 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions


